

THE HIGH COURT OF MEGHALAYA
SHILLONG

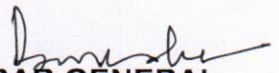
C I R C U L A R

No. HCM. III/03/2013-Estt/ 1135

Dated, Shillong the 04th May 2020

In continuation to this Registry's earlier circular bearing no. HCM/.III/ 03/ 2013-Estt/964 dated, Shillong, the 14th April 2020, the Hon'ble the Chief Justice, is pleased to direct that normal functioning of the High Court and the Courts subordinate to it shall remain suspended till 17th May 2020. The modalities for taking up matters of extreme urgency—as already notified in the circular dated 25th March 2020—shall continue during the aforesaid period.

By order,



REGISTRAR GENERAL

Memo No. HCM. III/03/2013-Estt/ _____

Dated, Shillong the 04th May 2020

Copy for information to: -

1. The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice R.V. More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. All District & Sessions Judges.
6. The Advocate General, High Court of Meghalaya, Shillong.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
8. President / Secretary, High Court Bar Association, Shillong.
9. President / Secretary, Shillong Bar Association, Shillong.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.


REGISTRAR GENERAL